

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE AND INHERENT JURISDICTION

MISCELLANEOUS APPLICATION NO. _____ OF 2025
(@ Diary No. 45185 OF 2025)

IN
CIVIL APPEAL NO. 4977 OF 2025

WITH

CONTEMPT PETITION (CIVIL) NO. _____ OF 2025
(@ D.No. 45092 OF 2025)

IN
CIVIL APPEAL NO. 4979 OF 2025

CONTEMPT PETITION (CIVIL) NO. _____ OF 2025
(@ D.No. 45072 OF 2025)

IN
CIVIL APPEAL NO. 4977 OF 2025

CONTEMPT PETITION (CIVIL) NO. 600 OF 2025

IN
CIVIL APPEAL NO. 4978 OF 2025

SOUMEN PAUL & ORS.

Petitioner(s)

VERSUS

SHRABANI NAYEK & ORS.

...Respondent(s)

O R D E R

1. Mr. Jaideep Gupta, learned senior counsel appearing on behalf of the West Bengal Board of Primary Education, assisted by Mr. Kunal Chatterji would submit that they will hold discussions with the Governmental authorities to ensure

early implementation of the judgment. The State is also directed to take steps for early implementation of the judgment. We direct that our orders shall be complied within a period of six weeks from today.

2. In view of these directions, the Miscellaneous Application(s) and Contempt Petitions are disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

NEW DELHI;
SEPTEMBER 12, 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s). 45185/2025

SOUMEN PAUL & ORS.

Petitioner(s)

VERSUS

SHRABANI NAYEK & ORS.

Respondent(s)

IA No. 195998/2025 - APPROPRIATE ORDERS/DIRECTIONS

WITH

Diary No(s). 45092/2025 (XVI)

Diary No(s). 45072/2025 (XVI)

CONMT.PET.(C) No. 600/2025 in C.A. No. 4978/2025 (XVI)

Date : 12-09-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. Rauf Rahim, Sr. Adv.
Mr. Dibyendu Chatterjee, Adv.
Mr. Ali Asghar Rahim, Adv.
Mr. Mohsin Rahim, Adv.
Ms. Tania Tamanna, Adv.
Mr. Shekhar Kumar, AOR

Mr. Jaideep Gupta, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

Mr. Meenakshi Arora, Sr. Adv.
Mr. P.S. Patwalia, Sr. Adv.
Mr. Dibyendu Chatterjee, Adv.
Ms. Reshmi Ghosh, Adv.
Mr. Aranya Moulick, Adv.
Ms. Namya Rishi, Adv.
Mr. Saiba Agarwal, Adv.
Mr. Nishant Singh, AOR
Ms. Deveshi Chand, Adv.
Mr. Deepanshu Nagar, Adv.

For Respondent(s) :Mr. Gaurav Jain, Adv.
Ms. Abha Jain, AOR

Mr. Gopal Sankarnarayanan, Sr. Adv.
Mr. Mandeep Kalra, AOR
Ms. Radhika Narula, Adv.
Ms. Anushna Satapathy, Adv.
Ms. Chitrangada Singh, Adv.
Ms. Radhika Jalan, Adv.
Ms. Widaphi Lyngdoh, Adv.
Ms. Gauri Rajput, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Paras Mohan Sharma, Adv.
Ms. Shefali Tripathi, Adv.
Mr. Tushar Shrivastava, Adv.

Mr. Gopal Sankarnarayanan, Sr. Adv.
Mr. Mandeep Kalra, AOR
Ms. Radhika Narula, Adv.
Ms. Anushna Satapathy, Adv.
Ms. Chitrangada Singh, Adv.
Ms. Radhika Jalan, Adv.
Ms. Widaphi Lyngdoh, Adv.
Ms. Gauri Rajput, Adv.
Mr. Vaibhav Yadav, Adv.
Mr. Paras Mohan Sharma, Adv.
Ms. Shefali Tripathi, Adv.
Mr. Tushar Shrivastava, Adv.

For Applicant Mr. Rahul Kaushik, Sr. Adv.
Mr. Adil Khan, Adv.
Ms. Firdous Samim, Adv.
Ms. Gopa Biswas, Adv.
Mr. Subhoro Prokas Mukherjee, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Miscellaneous Application(s) and Contempt Petitions are disposed of in terms of the Signed Order.
2. Pending applications including application(s) for intervention/impleadment shall also stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed order is placed on the file)